

## HARYANA VIDHAN SABHA

### II SESSION

**BULLETIN NO. 7**  
**Monday, the 15<sup>th</sup> March, 2010**

**(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 15<sup>th</sup> March, 2010 from 02.00 P.M. to 7.46 P.M.).**

#### **I. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of Chaudhri Abdur Razzaque, former Member of Haryana Legislative Assembly and Shri Mool Chand Verma, Freedom Fighter and spoke for one minute.

On the suggestion made by Shri Ashok Kumar Arora, the name of Shri Jarnail Singh, nephew of Shri Sher Singh Barshami, M.L.A. was also included for obituary references.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal spoke for one minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

#### **II. QUESTIONS**

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	8	-	-	35

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: Nil

#### **III. INTIMATION REGARDING ABSENCE**

The Speaker informed the House that he had received a message from Smt. Savitri Jindal, M.L.A. expressing her inability to attend the sittings of Haryana Vidhan Sabha on 15<sup>th</sup> and 16<sup>th</sup> March, 2010, due to her personal pre-occupations.

#### **IV. QUESTION OF ALLEGED BREACH OF PRIVILEGE AGAINST SHRI OM PRAKASH CHAUTALA, M.L.A.**

Shri Bharat Bhushan Batra, a Member from the Treasury Benches raised the question of alleged breach of privilege against Shri Om Prakash Chautala, M.L.A. stating that Shri Om Prakash Chautala has made false, misleading and incorrect statement on the floor of the House on 11<sup>th</sup> March, 2010, wilfully deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government in March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House wilfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11<sup>th</sup> March, 2010, which involves the question of breach of privilege/contempt of the House, be referred to the Committee of Privileges for examination and report by the first sitting of the next Session.

The Speaker gave his consent to the raising of question of alleged breach of privilege and held the matter proposed to be discussed in order and asked the Hon'ble Member to ask for leave to raise the question of alleged breach of privilege.

On the motion moved by Shri Bharat Bhushan Batra, a Member from the Treasury Benches for leave to raise the question of alleged breach of privilege, the Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 15, the Speaker declared that the leave was granted.

Thereafter, Shri Bharat Bhushan Batra, M.L.A. moved -

That Shri Om Prakash Chautala has made false, misleading and incorrect statement on the floor of the House on 11<sup>th</sup> March, 2010, wilfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government in March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs

Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House wilfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11<sup>th</sup> March, 2010, which involves the question of Breach of Privilege/contempt of the House, be referred to the Committee of Privileges for examination and report by the first sitting of the next Session.

Shri Bharat Bhushan Batra, a member from the Treasury Benches spoke for 2 minutes.

*The motion was put and carried.*

## **V. WALKOUT**

All the Members of the Indian National Lok Dal and Shiromani Akali Dal, present in the House staged a walkout against referring the matter of alleged breach of privilege against Shri Om Prakash Chautala, to the Committee of Privileges

## **VI. CALLING ATTENTION MOTIONS**

- (i) When enquired, the Speaker informed the House that he had received a Calling Attention Notice from Shri Ram Pal Majra and 3 other MLAs regarding lathi charge on Computer Teachers at Rohtak and the same has been sent to the Government for comments.
- (ii) When enquired, the Speaker informed the House that he had received a Calling Attention Notice from Shri Ram Pal Majra and 3 other MLAs regarding deteriorating situation of Law & Order in the State and the same has been sent to the Government for comments.
- (iii) When enquired, the Speaker informed the House that he had received a Calling Attention Notice from Shri Anil Vij, MLA, regarding giving economic package to the industries in Haryana State to compete the Excise Free Zone Industries in the neighbouring States and the same has been disallowed.

## **VII. DISCUSSION ON THE BUDGET FOR THE YEAR 2010-2011**

General discussion on the Budget Estimates for the year 2010-2011 was resumed.

Smt. Sumita Singh, Shri Bharat Bhushan Batra, Kumari Sharda Rathore, Shri Satpal Singh Sangwan and Shri Prahlad Singh Gillan Khera, Members from the Treasury Benches spoke for 15, 14, 16, 12 and 10 minutes respectively.

Shri Ajay Singh Chautala, Shri Sher Singh Barshami, Shri Pardeep Chaudhary and Shri Bishan Lal Saini, Members of Indian National Lok Dal, also spoke for 23, 17, 05 and 08 minutes, respectively.

Smt. Kavita Jain, a Member of Bhartiya Janata Party, also spoke for 6 minutes.

The Finance Minister, Capt. Ajay Singh Yadav, by way of reply spoke for 71 minutes.

## **VIII. ADJOURNMENT OF SITTINGS OF THE HOUSE**

- (i) The Speaker asked Capt. Ajay Singh Yadav to give his reply. At this stage the various members of opposition benches requested the speaker to give more time to the members of opposition benches to speak on the budget but the Speaker refused to give more time on budget. At this stage the all the members of opposition benches interrupted the proceedings of the House and even they came into the well of the House. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 5.16 P.M. for 15 minutes.

The Sabha than re-assembled at 5.31 P.M.

- (ii) When the House re-assembled at 5.31 P.M., the Speaker requested that the leaders of different parties to come to his Chamber for amicable solution in the matter and again adjourned the sitting of the House at 5.31 P.M. for 10 minutes .

The Sabha than re-assembled at 5.41 P.M.

## **IX. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2010-2011**

As per the past practice and to save the time of the House, all the demands for grants (No. 1 to 45) on the order paper were deemed to have been read and moved together. The members were requested to indicate the demand number on which they want to raise discussion while speaking.

Cut motions given notice of by -

1. Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala on demand No. 3;
2. Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala on demand No. 9;
3. Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala on demand No. 10;
4. Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala on demand No. 11;
5. Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala on demand No. 13;
6. Shri Ram Pal Majra, Shri Ashok Kumar Arora, Shri Ajay Singh Chautala and Rao Bahadur Singh on demand No. 24;
7. Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala on demand No. 27;
8. Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala on demand No. 34;
9. Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala on demand No. 36;

were also deemed to have been read and moved.

Shri Ram Pal Majra, MLA spoke for 19 minutes on cut motions Nos. 1 to 9 on demands Nos. 3,9,10,11,13,24,27,34 &36

Demands Nos. 1 and 2 were put and carried.

Cut motion on Demand No. 3 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala, was put and lost.

Demand No. 3 was put and carried.

Demand Nos. 4 to 8 were put together and carried.

Cut motion on Demand No. 9 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala, was put and lost.

Demand No. 9 was put and carried.

Cut motion on Demand No. 10 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala, was put and lost.

Demand No. 10 was put and carried.

Cut motion on Demand No. 11 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala, was put and lost.

Demand No. 11 was put and carried.

Demand No. 12 was put and carried.

Cut motion on Demand No. 13 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala, was put and lost.

Demand No. 13 was put and carried.

Demand Nos. 14 to 23 were put together and carried.

Cut motion on Demand No. 24 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora, Shri Ajay Singh Chautala and Rao Bahadur Singh, was put and lost.

Demand No. 24 was put and carried.

Demand Nos. 25 and 26 were put together and carried.

Cut motion on Demand No. 27 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala, was put and lost.

Demand No. 27 was put and carried.

Demand Nos. 28 to 33 were put together and carried.

Cut motion on Demand No. 34 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala, was put and lost.

Demand No. 34 was put and carried.

Demand No. 35 was put and carried.

Cut motion on Demand No. 36 given by Shri Ram Pal Majra, Shri Ashok Kumar Arora and Shri Ajay Singh Chautala, was put and lost.

Demand No. 36 was put and carried.

Demand Nos. 37 to 45 were put together and carried.

**X. STATEMENT MADE BY THE FINANCE MINISTER**

The Finance Minister, with the permission of the Speaker made a brief statement on the issue of ban on the blowing of Conch and informed that no ban has imposed on the blowing of Conch in Haryana State which is used for the religious purpose.

**XI. EXTENSION OF SITTING**

The Speaker with the sense of the House, extended the time of the sitting as under:-

At 6.29 P.M. for 30 minutes;

At 6.59 P.M. for 30 minutes;

At 7.29 P.M. for 15 minutes; and

At 7.44 P.M. for 10 minutes

The Deputy Speaker occupied the Chair from 3.54 P.M. to 4.15 P.M.

The Sabha then adjourned till 10.00 AM on Tuesday the 16<sup>th</sup> March, 2010.

**CHANDIGARH**  
**DATED 15<sup>TH</sup> March, 2010**

**SUMIT KUMAR**  
**SECRETARY.**